

Per capita of Gross National Product (GNP) in India

56. SHRI G. Y. KRISHNAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether India's Gross National Product (GNP) per capita has been out below that of Bangladesh in this year's World Bank Report;

(b) if so, what are the reasons for its dipping further since India's per capita GNP had been regarded below that of Sri Lanka and Pakistan; and

(c) what are the measures Government propose to take to improve matters?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMAN. GO): (a) In 1992, India's Per Capita Gross National Product was \$ 310 as compared to \$ 220 of Bangladesh as per the World Development Report, 1994.

(b) and (c) Does not arise.

Cost escalations of public sector projects

57. SHRI KRISHNA KUMAR BIRLA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Government are considering recommendations of the high level group looking into cost escalations of public sector projects;

(b) if so, details of the recommendations made by the high level group;

(c) whether Government propose to adopt strategy to save the public sector projects from cost escalations; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING

AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMAN. GO) (a) Yes; Sir,

(b) to (d) The Group of Ministers set-up by the Prime Minister has since submitted its report. The recommendations of the Group of Ministers are under consideration of the Government. The recommendations of the Group of Ministers also include adoption of certain strategies for controlling cost escalation in public sector projects. Since the report of the Group of Ministers is a classified document, it is not possible to give details of the report until it is accepted by the Government.

PAPERS LAID ON THE TABLE

Bills passed and assented to by the President

SECRETARY-GENERAL: Sir, I lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Seventieth Session of the Rajya Sabha and assented to by the President.

Notifications of the Ministry of Finance (Deptt. of Revenue) and (Deptt. of Economic Affairs)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASEKHARA MURTHY): Sir, I lay on the Table:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962 together with explanatory memoranda on the Notifications:-

[Placed in Library. See No. LT-6101/94]

(1) S.O. No. 470(E), dated the 27th June, 1994, laying down

the rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.

(2) S.O. No. 471(E), dated the 27th June, 1994, laying down the rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of export.

[Placed in Library. See No. LT-6146/94]

(3) G.S.R. No. 482(E), dated the 1st June, 1994, regarding substitution of four items deemed to be imported under section 75 of the Customs Act, 1962.

(4) G.S.R. No. 525(E), dated the 22nd June, 1994, regarding provision for duty free import of capital goods, raw materials and other items as specified in the notification for carrying out repairs reconditioning and re-engineering of goods for exports subject to specified conditions.

5. G.S.R. No. 526(E), dated the 22nd June, 1994 for replacing and superseding seven customs notifications which provide or exemptions from levy of customs duties in respect of units located in the Export Processing Zones/Free Trade Zone.

[Placed in Library. See No. LT-6078/94]

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S.O. No. 369(E), dated the 12th May, 1994 publishing the Income tax (Third Amendment) Rules, 1994, under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT-6144/94]

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification S.O. No. 487(E) dated the 30th June, 1994, constituting of the Tenth Finance Commission under article 280 of the Constitution of India.

[Placed in Library. See No. LT-6143/94]

Statements showing action taken by Government on the various assurances, Promises and undertakings given during the session.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAMESHWAR THAKUR):
Madam, to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the Sessions shown against each:-

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| (1) Statement No. XXXIX | — Hundred and Thirty Fifth Session, 1985. |
| (2) Statement No. XXXIV | — Hundred and Forty Third Session, 1987. |
| (3) Statement No. XXXVII | — Hundred and Forty Fourth Session, 1987. |
| (4) Statement No. XXVIII | — Hundred and Fifty Third Session, 1990. |
| (5) Statement No. XXV | — Hundred and Fifty Fifth Session, 1990. |
| (6) Statement No. XXXIII | — Hundred and Fifty Sixth Session, 1990. |